

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
WRIT PETITION (CIVIL) Diary No(s). 11136/2020

HARSH NITIN GOKHALE

Petitioner(s)

VERSUS

RESERVE BANK OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.49585/2020-EXEMP.FROM PAYING COURT FEE )

Date : 02-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through video conferencing.

Delay condoned.

We have heard Harsh Nitin Gokhale-party in-person.

In this writ petition filed under Article 32 of the Constitution of India, the petitioner-in-person seeks relief to exclude the time period of lockdown for calculating the limitation for presentation of cheque/demand draft as directed by the Reserve Bank of India vide Notification dated 04.11.2011.

In our considered view, this is the policy decisions to be taken up by the Reserve Bank of India regarding which the Court cannot issue any direction.

The writ petition filed under Article 32 of the Constitution of India is dismissed as not maintainable.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
AR-cum-PS

(BEENA JOLLY)  
BRANCH OFFICER